

**SHRI VASANT SATHE :** Sir, we abide by the general business code of the financial institutions in this matter.

**SHRI JOYTIRMOY BOSU :** Sir, you have been pleased to make an observation. I want to make a submission. You kindly consider whether divulging the amount paid on advertisement account comes under the purview of that rule ?

**MR. SPEAKER :** Next question.

### Amount paid to contractors by Coal India Limited

\*611. **SHRI JOYTIRMOY BOSU :** Will the Minister of ENERGY be pleased to lay a statement showing :

(a) the total amount paid to contractors by Coal India Limited between 1975/1980, (year wise); and

(b) number of employes (man-days) employed by such contractors?

**THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHOUDHURI) :** (a) A statement is laid on the Table of the House.

(b) Information is being collected and will be laid on the Table of the House.

### Statement

As per the latest information, amounts paid to contractors by the Coal Companies were as under:—

(Rs. in crores)

Year	ECL	BCCL	GCL	WCL
1975-76	6.43	15.57	8.11	6.57
1976-77	7.97	24.13	8.35	9.94
1977-78	7.62	26.11	9.71	3.36
1978-79	8.18	26.96	8.60	3.40
1979-80	9.02	27.02	12.18	3.92

**SHRI JYOTIRMOY BOSU :** Sir, this arrangement serves mainly two purposes for M/s. Ghani Khan Choudhri and Company and the Government,

**AN HON. MEMBER :** What is this, Sir ? (*Interruptions*)

**SHRI JOYTIRMOY BOSU :** What is wrong in that? Company Law rules and Mr. Vikram Mahajan and Mr. Shiv Shankar is also part of the Company. Government is indivisible. There is a ruling by your predecessor, Mr. Hegde. The third purpose is..

**MR. SPEAKER :** You are talking of the Government company not the private company.

**MR. JYOTIRMOY BOSU :** Government company. When did I say private company? Don't be so unkind as to put words in my mouth. I am a rural rustic and plead ignorance of all these things. (*Interruptions*) To many his master's voice; \*\* (*Interruptions*) I withdraw the word\*\*

Sir, I would like to ask the Minister whether it is a fact ...

\*\*Expunged as ordered by the Chair.

**PROF. K. K. TEWARY :** Mr. Speaker, Sir, how are you permitting him. Is this the way a Member of the House should address the Minister and after that use derogatory remarks ?

**SHRI JYOTIRMOY BOSU :** I withdrew the word. (*Interruptions*)

**AN HON. MEMBER :** This should not go on record, Sir. (*Interruptions*)

**MR. SPEAKER :** This will not form part of the proceedings and he has already withdrawn it.

**MR. JYOTIRMOY BOSU :** No Sir, I have said nothing. Sir, I repeat when I come to think of it. (*Interruptions*)

**SHRI VASANT SATHE :** Mr. Speaker, Sir, it should not appear that he uttered a word and then withdrew it. What should appear is that the whole thing is expunged so that nothing forms part of the record and nothing is reported. That is how it should be done. You expunge the whole thing.

**MR. SPEAKER :** Whatever is unparliamentary, derogatory will be expunged and I will go through the proceedings.

**SHRI JYOTIRMOY BOSU :** Sir the Censor is within the Chamber itself. Now let me make a personal explanation under Direction 115. Sir, I used the word,\*\* when I came to think of it what will be the repercussion, I immediately withdrew it. So, what is wrong ?

**SHRI JYOTIRMOY BOSU :** I say the word\*\* is withdrawn .

**MR. SPEAKER :** Now you know what you do not like.

**PROF. K.K. TEWARY :** Sir, he has been maligning everybody and he thinks he is the wisest person in the House.

**SHRI JYOTIRMOY BOSU :** Professor, I am the biggest fool in the House . . . (*Interruptions*)

Sir, what made me say this word I will tell you in the Chamber. Will the hon. Minister kindly tell . . .

(*Interruptions*)

**MR. SPEAKER :** Please let him now put the question.

**PROF. K. K. TEWARY :** Sir, Mr. Bosu is in the habit of using derogatory words. He has singled out Shri A.B.A. Ghani Khan Chaudhuri to malign him.

**MR. SPEAKER :** I have said that I will go through the proceedings and anything derogatory will be expunged. Mr. Tewary you do not know what you are talking.

(*Interruptions*)

**PROF. K. K. TEWARY :** Sir, Mr. Ghani Khan Chaudhuri is also a Member of the House and his right should not be infringed with a sense of impunity. You must pull a up Mr. Basu.

**अध्यक्ष महोदय :** आप में से किसी को पता है आप क्या बात कर रहे हैं ? किसी को पता है क्या बात कर रहे हैं आप ?

**श्री मनी राम बागड़ी :** कोई नेता है इनका या नहीं ? कोई रूलिंग पार्टी का नेता है जो इनको रोक सके या नहीं है ? विरोध पक्ष और सत्ता पक्ष के अन्तर को आप समझिये ।

(*Interruptions*)

**अध्यक्ष महोदय :** क्या हो रहा है हाउस में ?

**PROF. K.K. TEWARY :** Sir, he has been deliberately doing it and getting away with it.

**अध्यक्ष महोदय :** क्या हो रहा है ?

What is this ?

आप बैठते क्यों नहीं हैं ? आप मुनते क्यों नहीं हैं ? आप बैठ जाइये । आप खड़े हैं तो वे बोलते हैं ।

Why should you stand ?

आप क्या कर रहे हैं ? एक बात मेरी बिल्कुल समझ में नहीं आती है....

**श्री मनी राम बागड़ी :** आप का हुकम मानूंगा, उनका नहीं । आप के कहने पर बैठ जाऊंगा उनके कहने पर नहीं ।

**अध्यक्ष महोदय :** मैं कह रहा हूँ, रुज कह रहे हैं । उनके कहने से आप कुछ भी करिये, मुझे कोई एतराज नहीं । मैं यह कहना चाहता हूँ कि हाउस में अन्ध कर क्या रहे हैं ? हाउस कर क्या रहा है ? आप मुनते नहीं हैं यह बात बिल्कुल गलत है । आप फिर खड़े हैं । यू शुड सिट डाउन । आप मुनते नहीं हैं आप सोचते नहीं हैं ।

**पो० के० के० तिवारी :** हम सब सोचते हैं ।

**अध्यक्ष महोदय :** आप इसलिए नहीं सोचते कि आप ने मेरा रुजिग नहीं सुना ।

Mr. Tewary, you have not listened to my ruling that is why you are speaking. If you had listened to my ruling you would not have done it.

Why don't you listen ? I have told you this. Whatever is derogatory, whatever is incriminatory, whatever is unparliamentary, will not form part of the proceedings. That is what I have said. Why don't you listen to that ?

आपने सारी बातें सुनी नहीं, और फिर सारे के सारे बात करते हैं । 25, 30

भादमी सब खड़े हो कर सदन का हुलिया बिगाड़ रहे हैं । यह क्या बात है ।...  
(अवधान)

What is this ? Why can not you get my permission ?

(Interruptions)

PROF. SATYASADHAN CHAKRABORTY : What is going on ?

(Interruptions)

MR. SPEAKER : Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

### Full time Chairman for National Thermal Power Corporation

\*599. SHRI M. RAM GOPAL REDDY : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the National Thermal Power Corporation is without a full-time Chairman;

(b) if so, the reasons therefor; and

(c) when this post is likely to be filled up ?

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHAUDHURI) : (a) Yes, Sir.

(b) On 3rd June, 1980, Shri D.V. Kapur, the Chairman & Managing Director of the National Thermal Power Corporation was appointed as the Secretary to the Government, Ministry of Energy, Department of Power. As a result, since then he has been holding the additional charge of Chairman & Managing Director, National Thermal Power Corporation.